

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 595**

ANSWERED ON 24.07.2025

Timely implementation of Women's Reservation Bill

595 Ms. Sushmita Dev:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government is planning to implement the Nari Shakti Vandan Adhiniyam (Women's Reservation Bill) from the 2029 Lok Sabha elections, if so, the details thereof;
- (b) whether Government has assessed the feasibility of completing the delimitation exercise before the 2029 General Elections; and
- (c) whether Government has laid down a definitive roadmap for the implementation of the Women's Reservation Bill, 2023, in time for the 2029 General Elections, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Article 334A of the Constitution, inserted by the Constitution (One Hundred and Sixth Amendment) Act, 2023, provides that the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.
